

**ORDER NO. 01/2020**

1. Whereas the Central Government:

(i) is satisfied that a large part of India is threatened by the outbreak of Novel Corona Virus (COVID-19), which has resulted in a large number of casualties around the world and has been declared by the World Health Organization as a pandemic; and

(ii) considers that the movement of persons within the country by flights carrying a large number of persons together will aid and assist the spread of the above virus within India and for prevention of further spread of the epidemic diseases, such movement of persons must be restricted.

2. Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section 8B of the Aircraft Act, 1934 (22 of 1934), the Central Government hereby directs that domestic civil flight operations are permitted with effect from **25<sup>th</sup> May 2020** to a limited extent of their respective approved capacity of Summer Schedule 2020 as specified below:

(i) For operations from Metro to Metro cities- One Third (1/3) capacity of the approved Summer Schedule 2020;

(ii) For operations from Metro to Non-Metro cities and vice versa, where the weekly departures are greater than Hundred (100) - One Third (1/3) capacity of the approved Summer Schedule 2020;

(iii) For operations from Metro to Non-Metro cities and vice versa, where the weekly departures are less than Hundred (100) - Airlines are free to operate any routes of the one third (1/3) capacity of the approved Summer Schedule 2020;

(iv) For all other cities- Airlines are free to operate any routes of the one third (1/3) capacity of the approved Summer Schedule 2020;

(v) The Metro cities means Delhi, Mumbai, Bengaluru, Chennai, Hyderabad and Kolkata;

(vi) These restrictions are not applicable in case of RCS Udaan flights;

(vii) The cities mentioned in the Schedule to this order are excluded from such flight operations.



3. Whereas in view of the above, the airlines are directed to submit their revised domestic Summer Schedule 2020 as per the parameters as specified above to Directorate General of Civil Aviation (DGCA) after taking approval of slots from respective airport operator and Airports Authority of India (AAI) at the earliest. While submitting the revised schedule, airlines shall ensure compliance of Route Dispersal Guidelines (RDG) issued by Government.
4. This order shall remain in force till 2359 hrs. IST on **24th August, 2020**.
5. This issues with the approval of the competent authority.



(Satyendra Kumar Mishra)

Enclosed: Schedule.

Joint Secretary to the Government of India

**To**

The Director-General, DGCA with a request to effect the schedule of airlines in accordance with this order.

Copy to:

- i) The PS to HMoSCA (IC),
- ii) The Sr. PPS to Secretary, Civil Aviation,
- iii) The Chairman, Airports Authority of India,
- iv) Sr. EA/ JS&FA/JS(AD)/ JS(AR)/ JS(RA)/ JS(U), MoCA,
- v) IT Section for placing the order on MoCA's website.